

**NATIONAL LAW UNIVERSITY DELHI**  
**Sector 14 Dwarka, Delhi-110078**

**D. No.VCO/10031**  
**Dated: 10/08/2020**

**ORDER**

WHEREAS a departmental inquiry under Rule 14 CCS(CCA) Rules was initiated against Prof. Jeet Singh Mann, Professor of Law, National Law University Delhi, in respect of Articles of Charge and Statement of Imputations of Misconduct conveyed to him vide Memo No. NLUD/ENQ2020/004 dated 08.01.2020.

AND WHEREAS the Inquiring Authority his vide Report dated 28.06.2020 held Charges No.1, 2 & 5 proved against Prof. Jeet Singh Mann. A copy of the Report of the Inquiring Authority was supplied to him on 1.7.2020.

AND WHEREAS Prof. Jeet Singh Mann submitted his representation dated 15.7.2020 against the findings of the Inquiring Authority.

AND WHEREAS the undersigned (the Disciplinary Authority) after careful consideration of the Inquiry Report dated 28.06.2020, and the representation of Prof. Jeet Singh Mann dated 15.7.2020, made against the Inquiry Report, has accepted the Report of the Inquiring Authority, Mr. Justice Sudhir Narian (Retd) dated 28.06.2020 finding the charges pertaining to (1) Vindication of Acts and Character of Government Servants, Canvassing of Non-Official or other outside influence (2) Stalking and Harassment of Working Women as

‘PROVED’, and as such impose Major Penalty under clause (vi) of Rule 14 of CCS(CCA) Rules.

Now, therefore, with caution that such conduct shall not be repeated hereinafter, a penalty of reduction in post from the post of Professor to the post of Associate Professor for a period of five years is hereby imposed on Prof. Jeet Singh Mann, which shall be a bar to his promotion to the post of Professor during such period of five years, and on promotion on expiry of said period of five years, the period of reduction to lower post shall operate to postpone future increments of his pay for such period of reduction, and he will not regain his original seniority to the post of Professor.



**VICE-CHANCELLOR**

**Copy:**

1. Prof. Jeet Singh Mann NLUD through official e-mail/ and personal delivery
2. PPS to Visitor, NLU Delhi
3. PPS to Chancellor, NLU Delhi
4. PS to Vice Chancellor, NLU Delhi
5. Inquiry Officer
6. The complainants as per records
7. Registrar office, NLU Delhi
8. Dy. Registrar
9. Examination Department, NLU Delhi
10. Finance/Account Dept. NLU Delhi
11. Assistant Registrar (Cord.)
12. Deputy Librarian, NLU Delhi
13. Consult (Legal) and Presenting Officers
14. Communication Manager, NLU Delhi
15. Personal file of the concerned official
16. Webmaster, NLU Delhi
17. All other concerned offices



**VICE-CHANCELLOR**